

**BEFORE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 659 of 2025**

Gaurav Saluja

...

Versus

Divisional Forest Office, Gurugram & Ors.

**INDEX**

Sr. No	Documents	Date	Page Nos.
1.	Status Report by way of affidavit of Abhilaksh Joshi, H.P.S., Assistant Commissioner of Police, West, Gurugram on behalf of the respondent no.4.	09.03.2026	1-4

Date: 09.03.2026

Submitted by

Place: Gurugram

Abhilaksh Joshi, H.P.S.,  
Assistant Commissioner of Police,  
West, Gurugram  
on behalf of the respondent  
no. 4.



Filed Through:

*R Khurana*

**Rahul Khurana, Advocate**  
Counsel for Respondent No. 4  
9811894060  
rkhuranalegal@gmail.com

**BEFORE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 659 of 2025**

Gaurav Saluja

...Applicant

Versus

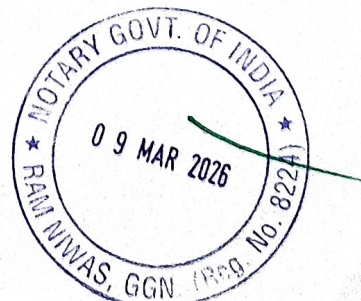
Divisional Forest Office, Gurugram & Ors.

**Status report by way of an affidavit of  
Abhilaksh Joshi, HPS, Assistant  
Commissioner of Police, West, Gurugram,  
on behalf of respondent no. 4.**

**Respectively Showeth:**

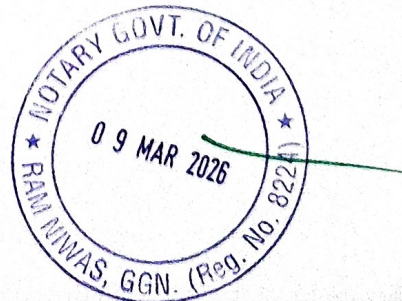
I, the above-named deponent, do hereby  
solemnly affirm & declare as under:

1. That the deponent is posted as Assistant  
Commissioner of Police, West, District  
Gurugram, and is swearing the present



affidavit in his official capacity. The contents of the affidavit are based on the official records, which the deponent believes to be true and correct.

2. That by way of filing the present application, the applicant Gaurav Saluja, R/o ATS Kocoon Society, Sector-109, Gurugram, Haryana, has raised a grievance against illegal cutting of two fully grown Bakain Tree without permission and without any statutory approval. He further alleged these trees were part of original green and arboriculture development of the group housing project in question and these trees have been cut at the instance of the respondents nos. 5 and 6.
3. That concededly an application had been moved by the applicant herein, to the local police (PS Bajghera) and to the office of the respondent no. 4, with the similar averments.



The facts of the matter were examined and it was found that the matter was pending before the Forest Authorities, as conceded in the communication addressed to the police, by the applicant himself and accordingly, the matter was referred to the Forest Department for information and further necessary actions. Thereafter, no communication, whatsoever has been received by the district police and for that matter from the applicant herein. It is clear from the application in hand that no police action was warranted in the matter. In so far as the averments of the applicant with regards to apprehension of threat is concerned, which is purported to have been emanated on account of the moving of the complaint by the applicant to the forest department, it is submitted that no such



apprehension has been found to be subsisting to warrant any police action in the matter.

4. That further, in so far as the present application under reply is concerned, it is submitted that the tenor of the same and the prays so made and relief so sought from the answering respondent is concerned, it shall show that the answering respondent cannot be asserted to be a necessary party in the proceedings, being so, the present application is liable to be dismissed qua the answering respondent.
5. That further, it is submitted that the matter pertains to the Forest Department, as the act of felling of tress is to be examined by the Forest Department with respect to the various aspects, which are in the exclusive domain of examination, which is to be done by the Forest Department. In the event of Forest




Department, approaching the local police, the matter shall be duly examined in accordance with law and the needful shall be done accordingly.

In view of the aforementioned facts and attending circumstances of the case, it is most respectfully prayed that the present petition may kindly be dismissed, being devoid of any merits, in the interest of justice.

**Place:** Gurugram

Deponent

**Date:** 09.03.2026

  
Abhilaksh Joshi, H.P.S,  
Assistant Commissioner of Police  
West Gurugram  
Police, West, Gurugram,  
on behalf of Respondent  
no. 4.

**Verification:**

Verified that the contents of the status report by way of affidavit as true and correct to my

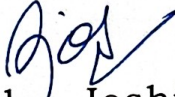


knowledge and are based on information derived from official record. Which I believe to be correct. No Part of it is false and nothing has been kept concealed therein.

**Place:** Gurugram

Deponent

**Date:** 09.03.2026

  
Abhilaksh Joshi, H.P.S,  
Assistant Commissioner of Police,  
West Gurugram  
Police, West, Gurugram,  
on behalf of Respondent  
no. 4.



ATTESTED

RAM NIWAS MALIK, ADVOCATE  
NOTARY, GURUGRAM (Haryana, India)